(b) Statement by Government accepting the above Report.

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- (c) Statement giving .reasons -or the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-45/91].
- IV. (a) Annual Report and Accounts of the Saha Institute of Nuclear Physics, Calcutta, for the year 1989-90, together with the Auditors' Report on the Accounts.
- > b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-44/91].
- V. A copy (in English and Hindi) of the Department of Atomic Energy Notification G.S.R. No. 129, dated the 2nd March, 1991, publishing the Atomic Energy (Control of Irradiation of Food) Rules, 1990, under sub-section (4) of section 30 of the Atomic Energy Act, 1962, together with a statement giving reasons the delay in laying the said notification. [Placed in Library. See No • LT-40/91].
- VI. A copy each (in English Hindi) of the following Notifications ol the Ministry of Personnel, Pub-Grievances and Pensions (De-Personnel partment of and Training), under sub-section (2) of tion 3 of the All India Services sec-Act. 1951:--
- (1) G.S.R. No. 56 dated the 26th January. 1991, publishing the Indian Police Service (Pay) First Amendment Rules, 1991
- (2) G.S.R. No. 57 dated 26th January, 1991, publishing the All

- India Services (Death-cum-Retirement Benefits) Amendment Rules, 1991.
- (3) G.S.R. No. 101 dated 16th February, 1991, publishing the Al] India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1991.
- (4) G.S.R. No. 125(E) dated the 5th March, 1991, publishing the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1991.
 - (5) G.S.R. No. 126(E) dated the 5th March, 1991, publishing the Ind an Forest Service (Pay) Amendment Rules, 1991.
 - (6) G.S.R. No. 240(E) dated the 26th April, 1991, publishing the Indian Police Service (Pay) Second Amendment Rules, 1991.
 - (7) G.S.R. No. 246 dated the 13th April, 1991, publishing the Indian Forest Service (Fixation of Cadre Strength) (Second) Amendment Regulations, 1991.
 - (8)G.S.R. No. 365 dated the 22nd June. 1991; publishing the Indian Police Service (Fixation of Cadre Strength) Amendment Regulations. 1991.
 - (9) G.S.R. No. 366 dated the 22nd June, 1991, publishing the Indian Police Service (Pay) Third Amendment Rules, 1991.
 - (10) G.S.R. No. 226(E) dated the 19th April, 1991, publishing the Indian Police Service (Appointment by Promotion) First Amendment Regulations, 1991. [Placed in Library. see No. LT-41/91].
- I.Notification of Ministry of Finance (Department of Economic Affairs)
- II. Notification of Industrial Development Bank of India.

[Shrimati Margaret Alva]

Notifications of the Ministry of Finance (Department of Economic Affairs).

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE) : 1 lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Deof Economic Affairs) partment Notification (Banking Division) G.S.R. No. 1207(E), dated the 26th December, 1988, publ-'shing the Finance Corporation Industrial 1988, (Amendment Rules, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-104/911.

II. A copy (in Einglish and Hindi) of the Industrial Development Bank of Ind'a Notification No. 6583-RPD, dated the 10th September. 1990, publishing the Industrial Development Bank of India Gene-Regulations (Amendment) 1990, under sub-section gulations (4) of section 37 of the Industrial Development Bank of India Act, 1964. [Placed in Library. See No. LT-103/91].

III. A copy each (in English and H'ndi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—

- (i) G.S.R. No. 191(E), dated the 27th March 1991. publishing the Post Office Time Deposit (Amendment) Rules, 1991.
- (u) G.S.R. No. 190(E), dated the 27th March, 1991. publishing the Post Office Recurring Depo-

sit (Second Amendment) Rules, 1991.

[Placed in Library. See No. LT-100/91].

SHRI A. G. KULKARNI (Maharashtra): Madam,... (Interruptions)..

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu): Madam,... (Interruptions) ...

SHRI DIPEN GHOSH (West Bengal): Madam,... (Interruptions) ...

SHRI V. NARAYANASAMY (Pondicherry): Madam,... (Interruptions) ...

THE DEPUTY CHAIRMAN: Mrs. Satya Bahin, please sit down... (Interruptions) ____ Mr. Pandey, don't do that... (Interruptions)... I have some official business. Let me finish that first... (Interruptions) ... No. I will not perm't any of you. This is part of the Papers laid. So, all 01 you, take your seats... (Interruptions)1 will allow you, but not now... (Interruptions)You see, I gave an assurance... (Interruptions) ...

...जब केमरी जी ने कोई पेपर रखा था दो दिन पहले नो कोई एफ्प्रेन्स दिया था हाउस में । तसके विषा में वा कर रहे हैं । वह हो जाए ... (व्यवधान) 185

(व्यवधान) एक मिनट ग्र.प

(.Interruptions).. .Let me finish... (Interruptions).. .Nothing will be allowed till I finish this... (Interrup-tions)...

द्याप कोड़ी परम्परा समझिए । जब पेपर ले हो जाते हैं तो उसके विषय में उठाते हैं ।

भी जगदीश प्रसाद शाबुर (उत्तर प्रवेश) । यो दिन पहले सीतार में केसरी जी ने जब सदन के पटल पर कुछ पत्न रखें में उस समय विजम्ब की ध्याख्य नहीं की गयी थी। उन्होंने अस्वासन दिया था हि वें सोघ ही प्राकर बताएंगे कि देरी क्यों हुई। मैं पूछला चाहता हूं कि आपको ये सदन को उन्होंने बतया या नहीं ब 🗗 य . . . (क्यवधान) जहां तक मलूम है सदन में अकर कोई यहां पर एक्सप्लेनेशन नहीं दिया है । यदि नहीं दिय है तो क्यों नहीं दिय है और एव तक देंगे यह बात में कहना चाहता हूं ।

प्रदेश) : ग्रापने इसमें डाइरेक्शन था ।

उपसमापति: मुझे जानकारी है । वहीं में ब श रही हैं।

SHRI SATYA PRAKASH MALAVIYA: Madam, you had said the other day, "I will ask the Minister to come out with a statement tomorrow."

वह ट्रमारो कल बीत चुका है। उपसमापति: कल केसरी जी यहां ग्राये ये मनर...

First of all, there was so much of Zero Hour hangama that nothing could be done and then Shrimati Jayanthi Natarajan started speaking. So, I did not want to stop her speech and call Kesriji to come and give his

explanation.. I had given him permission to go back saying that I would ask him to give the explanation later. He is ready with it and he will take the House into confidence now. So, we shall take' up the Special Mentions.

SHRI A. G. KULKARNI: Madam, you had permitted me ...(Interruptions)...

डा० रत्नाकर पाण्डेव : मैडम, 20 टन सोना फिर विदेश चलः गयः है ।

SHRI A. G. KULKARNI: Madam, you had permitted me ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Just a minute, please ... (Interruptions) ... All of you, take your seats... (Interruptions) ...

,...एक मिनट प'ण्डेय जी ग्राप बैठिए । एक मिनट ठहरिये, ऋ५ भी चन पहिए। जो भैटर र प एठा रहे हैं...

Chairman Saheb has given permission for some Special Mentions and those matters which have been allowed for Special Mentions, I won't allow them to be raised during the Zero Hour ... (Interruptions)...

THE DEPUTY CHAIRMAN: Otherwise there is no point in asking for Special Mentions. (Interruptions)

The gold matter is also there. I will permit you at that time. I know that the gold matter is already permitted. I will ask you to speak. (Interruptions)

भीमती स'वा बहिन: (उत्तर प्रदेश) सोने के बारे में...(ब्यवधान)

उपसमापति: यह तात चठार्येगे ।

SHRI DIPEN GHOSH: Madam, I have a submission. (Interruptions)

THE DEPUTY CHAIRMAN: I will permit. Okay? (Interruptions)

डा० रत्नाकर पाण्डेय: महोदय, जिस तन्ह से देश को गुमायह िया जा रहा है...(ब्यवधान) रेडियो न्यूज में जो बात संसद में बोजते हैं, वह सच-सच कहनी चाहिए । ...(**व्यवधान)** रेडियो के समाचारों में जो लोग पक्षपा। उस्ते हैं स्रीर मनमानी करते हैं...(व्यवधान)

श्री शंकर दयाल विह: (बिहार) यह बिलकुल ठीव तह रहे हैं। नै. इनको सपोर्ट कर रहा हूं।...(व्यवधान)

डाः रत्नाकर पाण्डेय: संसद होस सिनिस्टर के एहने के बावजद भी कि सोनिया गांधी को एस भो जो जो दिया ज एग , वह समाचार न्यूज में नहीं डाला गया और यह जात-बूझ कर नहीं डाला गय . . . (व्यवधान) व्यूरोकेट अपना काम कर रहे हैं। (व्यवधान) गुमर ह कर हे हैं। मैं इहता चाहा है कि रेडियो पर सनवानी न की जाएँ ग्रीर जो रिपोर्ट सब हो, उसको प्रकारित किया जए। ... (व्यववान)

T am not allowing. What you say will not go on record.

DR. RATNAKAR PANDEY:*

THE DEPUTY CHAIRMAN: said it very clearly that Special Mentions which the Chairman has permitted. .. (Interruptions) If you want to say anything, let the Members who have taken pains to give a Special Mention, have the privilege to raise it. You cannot just get up and raise any issue you like. Otherwise what is the Special use of Mentions? having Please understand the difficulty... (Interruptions)

SHRI V. NARAYANASAMY: Madam, let me raise a very serious matter. The assassins of Rajiv Gandhi are in Delhi. The Government is having a surveillance at the air-

,sNot recorded.

ports, but there are other routes also which are ... (Interruptions) Madam, i't is a very serious matter. This report has come. (Interruptions)

SHRI A. G. KULKARNI: Madam...

THE DEPUTY CHAIRMAN: Your matter has come as a Special Mention. I will permit you at that time. Is it, about the Mandal Commission? (Interruptions) I will allow it. (Interruptions) So you are recored. Now. don't speak without my permission.

Let me organize the House, please. Now, it is over.

NARAYANASAMY: SHRI V Madam, the assassins of Rajiv -Gandhi are in Delhi. (Interruptions) T want the Home Minister to ...

THE **DEPUTY** CHAIRMAN: The Home Minister is not here.

SHRI V. NARAYANASAMY: I want the Home Minister to seal the border so that these people canį be

arrested. There are other escape routes. They have to be vigilant.

THE DEPUTY CHAIRMAN: Please take your seat.

SHRI V. NARAYANASAMY: They have got vital clues. They are the prime suspects.

THE DEPUTY CHAIRMAN: Don't repeat it again and again. I have understood you. Please take your seat.

SHRI V NARAYANASAMY: want the Home Minister to be seri- ous...

I

THE DEPUTY CHAIRMAN: He is not here.

SHRI V. NARAYANASAMY: I want them to arrest these people immediately. They are in Delhi today. That is the press report.

THE DEPUTY CHAIRMAN: Yes, Kesri ji.